

Annexure-1

Name of Corporate Debtor:	Gadhinglaj Agro Alchochem Limited (In Liquidation)	Date of commencement of Liquidation Process:	27.01.2021	List of Stakeholders as on:	24.12.2021
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List of Secured Financial Creditors

S. No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual due, that may be set off	Amount of claims rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Weather security interest relinquished? (Yes or No)	Details of security interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Punjab National Bank	24.02.2021	73,00,15,999	72,97,65,999	Financial Creditor	72,97,65,999	Yes	See note 1	72,97,65,999	81.51	-	-	2,50,000	-	See note 2
Total			73,00,15,999	72,97,65,999		72,97,65,999			72,97,65,999	81.51	-	-	2,50,000	-	

Notes:

1. Details of security interest: Charge by way of Mortgage / Hypothecation on Land and Building, Plant and Machinery and other fixed assets and entire of the company both present & future. Equitable Mortgage of factory land & building standing in the name of M/s Gadhinglaj Agro Alchochme Limited, industrial building bearing No. Gat No. 990/1, Village Bhadgaon, Taluka - Gadhinglaj, District-Kolhapur, Maharashtra.

2. Remarks: The above list is prepared on the basis of proofs of claims submitted to the Liquidator and accepted under Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016. As the books of accounts of the Company in Liquidation are not made available to the Liquidator, hence the claims shall be subject to further verification and investigation, if any, required by the Liquidator. The above claims are admitted on the basis of information in claim forms, documents and affidavit submitted. If at any stage it is found that the claim is submitted based on any false document(s), action as per law shall be taken.

3. The list of creditors is modified in respect of directions of AA vide order dated 09.12.2021 (order received on 21.12.2021) in IA No. 2646/2021 in C.P. (IB) 977/MB/2019. However, there is no change in this class of creditors as submitted earlier.